

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 102
(IB) 2410(ND)2019

IN THE MATTER OF:

Realiablie Finance Corpn Pvt Ltd ... Applicant/Petitioner

Vs

Nature India Communique Ltd ... Respondent

Order under Section 7 of IBC.

Order delivered on 16.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

On 25.02.2020 the order records that the cheques issued in pursuance to the settlement by the Corporate Debtor have bounced and the matter was listed for arguments.

Today none appeared in spite of Service again. Neither reply is filed nor the Corporate Debtor appears. Matter is proceeded Ex-Parte. Let the copy of order be sent through e-mail to the Corporate Debtor by the Learned Counsel of the Applicant.

List the matter on 06.01.2021.

Sd/-

SUMITA PURKAYASTHA
MEMBER (T)

Sd/-

DR. DEEPTI MUKESH
MEMBER (J)